

IN THE INCOME TAX APPELLATE TRIBUNAL "B"
(Virtual Court Hearing), BENCH KOLKATA

Before Sri J. Sudhakar Reddy, Accountant Member & Sri Sanjay Garg, Judicial Member

I.T.A. No.1493/Kol/2018
Assessment Year: 2015-16

M/s Yash Vardhan Somani Minor Beneficiary Trust.....Appellant
143/1/1, Cotton Street,
Kolkata-700007.
[PAN : AAATY3301Q] vs

ITO, Ward-36(4), Kolkata.....Respondent

Appearances by:

None appeared on behalf of the Assessee.

Shri Dhrubojhoti Roy, JCIT, DR, appeared on behalf of the Revenue.

Date of concluding the hearing : January 22, 2021

Date of pronouncing the order : February 03, 2021

ORDER

Per Bench:-

This appeal filed by the assessee is directed against the order of the Id. Commissioner of Income Tax (Appeals) (hereinafter the 'Id. CIT(A)') passed u/s 250 of the Income Tax Act, 1961 (the 'Act').

2. None appeared on behalf of the assessee. It is noticed that an application for withdrawal of appeal has been placed in file wherein the assessee has stated that it had opted for Direct Tax "Vivad Se Vishwas Scheme, 2020" and requested permission for withdrawal of the appeal.

3. The application is accepted and the appeal is dismissed as withdrawn.

4. In the result, the appeal of assessee is dismissed as withdrawn.

Kolkata, the 3rd February, 2021.

Sd/-

[Sanjay Garg]
Judicial Member

Dated : 03.02.2021
RS, Sr. P.S.

Sd/-

[J. Sudhakar Reddy]
Accountant Member

Copy of the order forwarded to:

1. (i) *M/s Yash Vardhan Somani Minor Beneficiary Trust*

2. *ITO, Ward-36(4), Kolkata*

3. CIT(A)-

4. CIT- ,

5. CIT(DR),

True copy

By order

Assistant Registrar , Kolkata Benches